

\ITEM NO.4

COURT NO.5 SECTION XI  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2674/2016  
(Arising out of impugned final judgment and order dated 18/11/2015  
in CMWP No. 1750/2015 passed by the High Court Of Judicature at  
Allahabad, Lucknow Bench)

ARUN KUMAR SRIVASTAVA

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim stay  
and permission to place addl. documents on record and permission to  
submit additional documents)

Date : 13/04/2016 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE J. CHELAMESWAR

HON&#39;BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Tanmaya Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for  
the petitioner, the matter is adjourned for two weeks to enable him  
to place the translation of the relevant government orders, as  
prayed for.

[O.P. SHARMA]

[CHANDER BALA]

AR-cum-PS

COURT MASTER